

Act in force in Delhi are deemed to be registered under the Multi-State Co-operative Societies Act, 1984. There is no requirement under the law nor is there any provision in the Multi-State Co-operative Societies Act, 1984 for renewal of registration.

(d) Does not arise.

{English}

Import of Coconut Oil

*375. SHRI V.S. KRISHNA IYER : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government had imported coconut oil during 1987;

(b) if so, the quantity and the countries from where the import was made;

(c) the reasons for importing coconut oil; and

(d) whether Government are aware that the import of coconut oil has severely affected the coconut growers in the country due to sudden slash in prices ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM) : (a) No, Sir.

(b) to (d). Do not arise.

Modifications in Rules under Urban Land Ceiling Act

*376. PROF. MADHU DANDAVATE : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government of Maharashtra have requested Central Government to make necessary modifications in the Rules framed under section 21 of the Urban Land (Ceiling and Regulation) Act, 1976;

(b) if so, the details thereof;

(c) whether Union Government have taken any decision in this regard; and

(d) if so, the details thereof and if not, the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

(SHRI DALBIR SINGH) : (a) to (d). Yes, Sir.

The Government of Maharashtra had proposed an amendment to rule 11 of the Urban Land (Ceiling & Regulation) Rules 1976 with a view to extending the period within which declarations under sub-section (1) of section 21 of the Urban Land (Ceiling and Regulation) Act, 1976, may be made. On an examination of the matter, it was found that the proposed amendment, which will retrospectively affect certain vested rights, may not be permissible. The Government of Maharashtra have been informed accordingly.

Fair Price Shop Facilities only for poor

*377. SHRIMATI D.K. THARA DEVI SIDDHARTHA : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether there is a proposal to limit the facility of fair price shop purchases to only the poor and middle class people;

(b) if so, the details in this regard; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM) : (a) to (c). The entire population of the country is covered by the PDS. The need to adopt target group oriented approach in PDS has been considered at various levels from time to time. This is a policy matter with wide financial, administrative and other ramifications. However, to meet the requirements of the poor and vulnerable sections of the society, the States have been asked to open additional Fair Price Shops, press into service mobile vans, issue fresh ration cards wherever necessary. In this direction, a Scheme to supply specially subsidised food-grains to the people living in the ITDP areas and the tribal majority States/UTs was introduced in November, 1985. The benefits of this Scheme accrues largely to the poor people of these areas.

Amount Allocated to West Bengal for Rural Development Programmes

*379. SHRI AJIT KUMAR SAHA : Will the Minister of AGRICULTURE be pleased to state the amount so far allocated

and released to West Bengal under the National Rural Employment Programme, Integrated Rural Development Programme and Rural Landless Employment Guarantee Programme for the year 1987-88 ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : A statement is given below.

Statement

Programme-wise Central allocation and Central releases for West Bengal for the year 1987-88 are as under :

(Rs. in lakhs)

	Central Allocation	Central Release (Upto 20-2-88)
IRDP	2362.548	2271.332
NREP		
Cash	2784.00	2587.18*
Value of Foodgrains	864.04	867.04
RLEGP		
Cash	3609.00	3077.00**
Value of foodgrains	1329.28	1154.16

*Balance amount deducted on account of non-submission of adjustment claims of Rs. 150.68 lakhs of advance subsidy given during 1986-87 by the State Government and excess payment of Rs. 46.14 lakhs made earlier to the State Government under the programme.

**Balance of the cash allocations could not be released as the State had more than permissible carry over on 1.4.1987 from the previous year's releases.

Production of Cashewnuts in Kerala

*380. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of AGRICULTURE be pleased to state :

(a) the annual production of cashewnuts in Kerala during 1985-86, 1986-87 and 1987-88 and the percentage thereof to the national production;

(b) the quantity of cashew apple going waste in Kerala every year;

(c) whether there are any proposal for the profitable utilisation of cashew apples to help in increasing the income of cashew growers; and

(d) if so, the details thereof ?

THE MINISTER OF AGRICULTURE (SHRI BHAJAN LAL) : (a) There is no official estimate for the production of cashewnut for different states in India as it

is not a forecast crop. The production of cashew in Kerala in 1985-86 is roughly estimated at about 1,28,900 tonnes which is about 55% of the national production. Estimates of production of cashewnuts for 1986-87 and 1987-88 are not available.

(b) There is no estimate available in regard to the cashew apple unutilised in the State.

(c) and (d). Government of India have sanctioned a scheme in 1987-88 to popularise the use of cashew apple by educating the growers on the preparation of various products. Nearly 2400 growers will be trained under the scheme during the Seventh Five Year Plan.

Functioning of CPWD in Eastern Sector

*381. SHRI HARISH RAWAT : Will the Minister of URBAN DEVELOPMENT be pleased to state :